

National Committee on Tourism

1891. SHRI D. B. CHANDRA
GOWDA: SHRI J. P.
GOYAL:

Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that the Harming Commission has recently set up a National Committee on Tourism to evolve a perspective plan for the development of tourism in the country;

(b) if so, the details of the constitution of the Committee for this task; and

(c) by when the National Committee set up for the said task is likely to submit its report to Government?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SONTOSH MOHAN DEV): (a) to (c) Yes, Sir. The composition and the terms of reference of the National Committee on Tourism are given in the attached Statement. (See below). The Committee is expected to submit its report by January, 1987.

Statement

The Composition of the National Committee on Tourism is:—

- | | |
|---|-----------|
| 1. Shri Mohammad Yunus
Chairman,
Trade Fair Authority of India | Chairman |
| 2. Shri S. K. Misra
Secretary,
Ministry of Tourism | Member |
| 3. Smt. Kapila Vatsayan
Secretary,
Department of Arts. | Member |
| 4. Shri K. L. Thapar
Adviser (Transport & Tourism),
Planning Commission | Member |
| 5. Shri K. B. Lal
Former Commerce Secretary and Ambassador to EEC | Member |
| 6. Dr. B. Venkatramam
Former Secretary,
Ministry of Tourism and Civil Aviation. | Member |
| 7. Shri A. N. Haksar
Former Chairman, ITC | Member |
| 8. Shri Inder Sharma
Chairman,
Sita World Travels | Member |
| 9. Shri Gautam Khanna
Sr. Vice President,
Oberoi Hotels and
Chairman-Mercury Travels | Member |
| 10. Shri Rajan Jetley
Managing Director, ITDC | Member |
| 11. Shri A. B. Kerkar
Vice-Chairman &
Managing Director,
Taj Group of Hotels | Member |
| 12. Shri R. K. Puri
Sr. Vice President (Commercial),
I.T.D.C. | Secretary |

Terms of Reference of the Cora
mittee are:—

(1) Evaluate the economic and social relevance of international and domestic tourism of India.

(2) Define the tourism product in its present and future variations keeping in view the market need and demands.

(3) Determine the requirements of a balanced, integrated infrastructure and facilitation measures to achieve the maximum consumer satisfaction.

(4) Develop a planned market strategy based on scientific research and consistent with on-going responses of the market needs through a realistic communication strategy.

(5) Determine and Define the role of the Central Ministries, State Governments, Public and Private Institutions in the promotion of tourism and suggest a mechanism for monitoring the performance of these agencies against the well defined economic yardstick.

(6) Assess the manpower needs for development of tourism sector and to recommend appropriate training programmes for manpower development.

(7) Recommend organisational and institutional measures to systematise long-term planning for the tourism sector on a sound, technical and economic basis.

Collection of Sales-Tax and Income Tax in Delhi

1892. SHRI SHAMTM AHMED SIDDIQI; Will the Minister of FINANCE be pleased to state;

(a) what is the revenue collected from Central sales-tax and income-tax in Delhi; during the years 1983-84 and 1984-86; and

(b) what is the amount in arrear on this account?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI):

(a) and (b) Information to the extent possible is being collected and will be laid on the Table of the House.

Violation of FERA by Bata India Limited

1893. SHRI MUKHTIAR SINGH MALIK; Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Bata India Limited, Calcutta has recently been found violating the Foreign Exchange Regulations Act;

(b) if so, what are details thereof;

(c) whether any action has since been taken against the company on this account; and

(d) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Yes, Sir.

(b) to (d) The facts of the case briefly are that the concerned offices of M/s. Bata India Ltd., Calcutta and residential premises of its Director were searched on 8-5-85 and 9-5-85 by the Directorate of Enforcement (FERA). As a result, incriminating documents including US \$20 in Travellers Cheque and Can. \$21 in currency notes were seized. On the basis investigation conducted, 5 Show Cause Notices were issued to the company for violation of various provisions of the F. E. R. Act. The cases covered by the aforesaid Show Cause Notices were adjudicated and a total penalty of Rs. 10,23,000 was imposed on the company and Rs. 1,00,000 on its executives.